

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 88 of 2011-DB

(Arising out of OIA-COMMR-A-/295/VDR-II/2010 Dated-27/10/2010 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-II)

International Institute Of Aeronautical Engineering & Computer Service **.....Appellant**

M C Highschool Compound,
New Kothi Road, Salatwada, Vadodara
Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-ii **.....Respondent**

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE:

None appeared for the Appellant
Shri. Rajesh K Agarwal, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 11876 /2022

DATE OF HEARING:02.12.2022
DATE OF DECISION:02.12.2022

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that this appeal has been listed on various dates as follows:- 17.05.2019, 25.06.2019, 07.08.2019, 11.09.2019,31.10.2019, 22.11.2019, 06.01.2020, 10.02.2020, 25.03.2022 & 06.06.2022.

2. However, none appeared on behalf of the appellant. Therefore, it appears that the appellant is not interested in pursuing the appeal. Accordingly, as per the power vested in this Tribunal in terms of proviso to Rule 20 of CESTAT Procedure Rules, 1982, the appeal is dismissed for non

prosecution. The appellant has liberty to approach this tribunal if they wish to get the appeal restored.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

PRACHI